

Indira Gandhi National Centre for Arts

6107. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering to constitute the Board of Members of Indira Gandhi National Centre for Arts; and

(b) if so, the reasons therefor, and the time by which it will be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (A) and (b). No, Sir. The Indira Gandhi National Centre for Arts (IGNCA) was constituted as an autonomous Trust on the 24th March, 1987 through a Deed of Declaration (Trust Deed) registered by the Sub-Registrar, New Delhi. In this is prescribed the number of Trustees, tenure of the office of Trustees and nomination of new Trustees; the procedure prescribed in this Deed has to be followed; and so the question of constituting a new Trust at the moment does not arise.

[*Translation*]

Construction Work Pending Clearance

6108. SHRI HARISH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to adopt a liberal attitude in granting approval to those construction work which are pending for clearance under Forest (Conservation) Act, 1980;

(b) if not, whether Government are aware of the difficulties being faced by the people due to such disputed cases of construction; and

(c) the alternative steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) to (c). The various issues arising out of the implementation of Forest (Conservation) Act, 1980 were discussed by Central Government in the meeting of Forest Ministers of States held in May, 1989. Thereafter, the Central Government has the procedures and revised the guidelines issued under Forest (Conservation) Act, 1980. The steps taken in this regard include:

1. Diversion of forest land for construction of buildings for schools, hospitals, dispensaries, community halls, co-operatives, panchayats, tiny rural industrial-sheds of government etc. which are to be put up for the benefit of the people of that area are now to be considered but such diversions should be strictly limited to the actually needed area and should not exceed one hectare in each case.
2. In hill districts and in other districts having forest lands exceeding 50 per cent of the total geographical area, compensatory afforestation on non-forest land is not insisted upon and is permitted on degraded forest land twice in extent of the area diverted provided forest land involved is less than 5 hectares and the purpose of diversion is for construction of link, road, small water works, minor irrigation works, school building, dispensary, hospitals, tiny rural industrial shed of the government or any other similar work which directly benefit the people of the area.
3. Only those cases wherein forest area involved is more than 10 hectares are

now referred to Advisory Committee for its advice. Cases involving forest area upto 10 hectares are decided by this Ministry without referring those to the Advisory Committee. The Regional Chief Conservator of Forest have been authorised to clear proposals involving forest land less than one hectare.

[English]

Electronic Units in Maharashtra

6109. SHRI VASANT SATHE: Will the PRIME MINISTER be pleased to state:

(a) whether Government have any plan to develop electronic units in Maharashtra especially in Vidarbha region;

(b) if so, the details thereof; and

(c) the details of assistance provided to the State Government so far and likely to be given in 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) and (b). At present, there is no proposal with the Government to set up any Central Public Sector Electronics Unit in Maharashtra. However, 210 Industrial Licences and 275 Letters of Intent-Registration have been so far issued for setting up of Electronic Units in Maharashtra. Maharashtra Electronics Development Corporation (MELTRON)-a State public sector undertaking is engaged in promoting the growth of Electronics Industry in the State. An Electronics Zone of 60 Acres has been set up and a standard de-

sign of 32 industrial sheds have been build at Hingare in Vidarbha region.

(c) Amongst other activities, Department of Electronics has provided financial support through Maharashtra State Electronics Development Corporation (MELTRON) to the following programmes:-

- (i) Programme on Electro-medical Equipment Repair and Maintenance for which an amount of Rs. 7.82 lakhs have been released so far.
- (ii) Rural Electronics Employment Generation programme including setting up of Co-operative Societies for women, Scheduled Caste/ Scheduled Tribes, for which an amount of Rs. 23 lakhs have been released so far and Rs. 11 lakhs ar likely to be released during 1990-91.
- (iii) Rs. 10 lakhs have been given to MELTRON for starting an Electronics Research and Development Centre (ER&DC) at Pune, a Joint Project of the Department of Electronics and MELTRON. The amount to be paid in 1990-91 is yet to be finalised.
- (iv) Centre for Electronics Design and Technology (CEDT) has been set up jointly at Aurangabad.
- (v) Under Standardisation Test & Quality Control (STQC) Programme of the Department of Electronics, Electronics Test and Development Centre at Pune has been set up jointly, for which an amount of Rs. 73.86 lakhs has been released so far and an amount of Rs. 18.50 lakhs is likely to be released during 1990-91.